

THE ASSAM FARMERS (GROUP IRRIGATION) (REPEALING) BILL, 2022

A

BILL

to repeal the Assam Farmers (Group Irrigation) Act, 1978.

Preamble

Whereas it is expedient to repeal the Assam Farmers (Group Irrigation) Act, 1978;

Assam Act
No. X of
1978

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) The Act may be called the Assam Farmers (Group Irrigation) (Repealing) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Assam Farmers (Group Irrigation) Act, 1978 is hereby repealed.
- (2) Notwithstanding such repeal of the Act under subsection (1) above, anything already done or action taken or any right, title, obligation, or liability already acquired, accrued, or incurred or any remedy or proceeding in respect of any such right, title, obligation, or liability or penalty, claim or demand etc. already enforced under the Act, so repealed before the date of commencement of this Act, shall be deemed to have been done or taken under the repealed Act.

Assam Act
No. X of
1978

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VETTED BY HB

LEGISLATIVE DEPARTMENT

ON 13.12.2022